

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1089 of 2003

New Delhi, this the 1st day of May, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Prakash Singh S/o Shri Laskari,
working as HS Welder Grade-I,
at Northern Railway Station, C&W Department
Shakurbasti, New Delhi.

(By Advocate : Shri Yogesh Sharma)Applicant

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Delhi Division,
Bikaner.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

The applicant had joined the Northern Railway as Group 'D' employee in February, 1966. He contends that in 1979, he was promoted to the post of Skilled Welder and was subsequently promoted to the post of Welder Grade-II and Grade-I. He contends that there was some dispute pertaining to his seniority, which was finally settled on 9.2.2000. A suitability test of the applicant was held for the post of C&W/Master Craftsman Welder on 6.11.2002. According to the applicant, result of the same has not been declared despite the passage of more than six months.

16 Ag

(2)

13

2. If what has been projected is correct and in that event, we deem it unnecessary to give any show-cause notice while disposing the present application because the rights of the respondents are not likely to be affected.

3. It is directed that the result of the applicant, if the same has not been withheld as a result of the any order of the Court or the Tribunal, or any such cause be declared. It is directed that Divisional Railway, Northern Railway, Delhi Division, New Delhi will declare the result of the applicant and convey the same to the applicant preferably within two months from the date of receipt of a copy of the certified copy of this order.

4. The OA is disposed of.

(GOVINDAN S. TAMPI)
MEMBER (A)

/ravi/

VS Ag
(V.S. AGGARWAL)

CHAIRMAN